

Mr. Deputy-Speaker: Now those against will say "No".

Several Hon. Members: No.

Mr. Deputy-Speaker: The 'Noes' have it.

Some Hon. Members: The 'Ayes' have it.

Mr. Deputy-Speaker: We have no time.

Some Hon. Members: We will stand up.

Mr. Deputy-Speaker: Those who support may kindly stand in their seats. Eleven.

Now, those against will please stand in their seats. I see a large number.

It is negated by a large majority.

The motion was negated.

Shri Chattopadhyaya: We have the disadvantage of being a human minority as against a brute majority.

Mr. Deputy-Speaker: Then, should the human beings come to the hon. Members' help or some brutes?

There is the next resolution of Shri Bibhuti Mishra, to which the House will now proceed.

RESOLUTION RE: CEILING ON INCOME OF AN INDIVIDUAL

श्री बिभूति मिश्र (सारन व चम्पारन) :
उपाध्यक्ष महोदय, मैं निम्नलिखित संकल्प पेश करता हूँ।

“इस सभा की यह राय है कि सरकार को एक व्यक्ति की आमदनी की अधिकतम सीमा निश्चित करने के लिये शीघ्र ही उपयुक्त कार्यवाही करनी चाहिये।”

उपाध्यक्ष महोदय इस बात की आवश्यकता है कि इस देश में.....

Mr. Deputy-Speaker: The hon. Member may continue next time.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

“In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 21st April, 1956, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”

WORKING JOURNALISTS

Mr. Deputy-Speaker: Next item is the half-an-hour discussion. Dr. Lanka Sundaram to raise a half-an-hour discussion on points arising out of answers given on the 11th April, 1956 to Starred Question No. 1368 regarding Working Journalists.

For the benefit of the hon. Members I may read rule 74—only a portion:

“There shall be no formal motion before the House nor voting. The member who has given notice may make a short statement and the Minister concerned shall reply shortly. Any member who has previously intimated to the Speaker may be permitted to put a question for the purpose of further elucidating any matter of fact.”

There are thirty minutes only. The hon. Mover may take about 10 minutes as also the hon. Minister. We have notice of two or three others, they will require at least two or three minutes for questions.

Dr. Lanka Sundaram (Visakhapatnam): May I make a submission. Along with me, two others have signed, and I hope they will get an opportunity.

Mr. Deputy-Speaker: I am apportioning the time. If the hon. Mover wants that his supporters also should get a chance, he should try to condense.

Shri V. P. Nayyar (Chirayinkil): In view of the importance of the subject, can we not sit for some time more?